

(d) 16 rigs have already been commissioned and the remaining 6 rigs are likely to be commissioned by April, 1988.

Increasing the commission on petrol oil and diesel

1443. SHRI SURESH KALMADI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) what was the petrol dealers' commission on lubricants in 1960, 1970, 1977 and 1986;

(b) how much is the evaporation loss on petrol at the dealers' site;

(c) whether the oil company or the dealers has to bear the evaporation loss; and

(d) whether there is any move by Government to increase the commission on petrol, oil and diesel?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHM DUTT): (a) Prior to 30-6-1976, petroleum dealers were allowed to sell lubricating oils at prices depending upon what the market could bear. In June 1976, the profits (dealers' Commission) varied from 15 per cent to 30 per cent of the turn over. With effect from 1-7-76, the dealers' Commission has been fixed at Rs. 1200 per KL for retail outlets falling within the free delivery zone and the same continues till date. The outlets beyond this zone are compensated additionally for transportation expenses.

(b) and (c) Based on industry's recommendation on the evaporation loss

actually suffered by the dealers, evaporation loss ranging from 0.5 per cent to 0.75 per cent is included in the dealers' commission on petrol and is recovered from the consumer.

(d) No, Sir. The dealers' commission on petrol and diesel is automatically revised with changes in prices as per the existing formula.

SC/ST Instrumentation Limited

1444. SHRI T. K. C. VADHUTHALA: Will the Minister of INDUSTRY be pleased to state:

(a) the representation given to members of Scheduled Castes and Scheduled Tribes in various cadres of appointments in Instrumentation Limited Kanzhode West and the number of staff in each category as on 31st March, 1987 vis-a-vis the general category;

(b) whether the principle of reservation is followed in the initial recruitment to each cadre in the Fluid Control Research Institute Kanzhode West and if so, what is the percentage fixed for such appointments; and

(c) What is the number of employees under the reserved category working in each cadre with reference to the total number of sanctioned strength as on 31st March, 1987 in the establishment of Fluid Control Research Institute Kanzhode, West Palghat?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY): (a) The information with regard to IL, Palghat (Kanzhode) is given below:—

	Gp. 'A'	Gp. 'B'	Gp. 'C'	Gp. 'D'
(i) General category	52	8	296	78
(ii) Scheduled Castes	18	3
(iii) Scheduled Tribes	1	2

(b) The Principles of reservation and the percentage fixed therein are followed in the initial recruitment to each cadre, i.e., 15 per cent for Scheduled Castes and 7½ per cent for Scheduled Tribes in

Group 'A' and 'B' posts and 10 per cent and 1 per cent respectively in respect of Group 'C' and 'D' posts normally attracting candidates from the locality or region.

	Gp. 'A'	Gp. 'B'	Gp. 'C'	Gp. 'D'
(i) Total sanctioned strength in position:	20	6	16	11
(ii) General category	8	5	6	1
iii) Scheduled Castes	1	..
(iii) Scheduled Tribes

New Policy to help selected Industries facing crisis

1445. SHRI V. NARAYANASAMY: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have decided to formulate a new policy for helping the few selected industries which are facing crisis; and

(b) by when the new policy is likely to be formulated and brought into force?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b) There are no selected industries as such facing crisis for which new policy is being formulated. However Government has undertaken a review of the policy framework for selected industries in order to stimulate their growth and modernisation. This review is expected to be completed during the course of this year.

Production of two-wheelers

1446. SHRI V. NARAYANASAMY: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware that there are so many two-wheeler sco-

oters and motor vehicles which are manufactured in the country beyond the requirement of the users in India;

(c) whether Government also propose to consider the feasibility of exporting two-wheeler items to other countries in view of the increase in production?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) The level of the current production of two wheelers and other motor vehicles in the country is not in excess of the projected demands.

(b) The new automobile policy is under consideration.

(c) The Government is encouraging the two-wheeler manufacturers to upgrade technology and achieve volume and cost efficiencies in order to compete in the external markets.

1447. [Transferred to the 8th May, 1987.]

Violations alleged to have been committed by M/s. Reliance Industries

1448. SHRI JASWANT SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) what are all the violations alleged to have been committed by M/s. Reliance